

**Hemendra Paliwal**  
**Insolvency Professional**  
**IBBI/IPA-001/IP-P01830/2019-2020/12788**  
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To,  
**The Registrar,**  
**The National Company Law Tribunal (NCLT),**  
Bengaluru.

October 20, 2022

**Sub: Submission of List of Creditors under Regulation 13 of IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016**

**CP (IB) No. 98/BB/2021**

**In the matter of**

**M/s. Global Emerging Markets India Limited**

**... Financial Creditor**

**Vs.**

**M/s Lepakshi Science and Technology Park Private Limited**

**...Corporate Debtor**

Dear Sir/Madam,

I am the Resolution Professional appointed in the captioned matter.

Be pleased to take on record the List of Creditors under Regulation 13 of IBBI(Insolvency Resolution Process for Corporate Persons) Regulations, 2016, for the act of which the undersigned shall be forever grateful.

Thanking You,

Yours sincerely,

**In the matter of Lepakshi Science and Technology Park Private Limited.**

Sd/-  
**Hemendra Paliwal**  
**Resolution Professional**  
**Regn. No.: IBBI/IPA-001/IP-P01830/2019-2020/12788**

**BEFORE THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL**

**BENGALURU BENCH**

**CP (IB) No. 98/BB/2021**

**In the matter of**

**M/s Global Emerging Markets India Limited**

**... Financial Creditor**

**Vs.**

**Lepakshi Science and Technology Park Private Limited**

**...Corporate Debtor**

List of Creditors under Regulation 13(2)(d) of IBBI (Insolvency Resolution Process for Corporate Persons) Regulations by **Mr. Hemendra Paliwal** (Resolution Professional) under the Insolvency and Bankruptcy Code 2016.

The application for Corporate Insolvency Resolution Process is filed by **Global Emerging Markets India Limited (Financial Creditor)** under Section 7 of the Insolvency and Bankruptcy Code read with Rule 6 of Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules 2016 and was admitted by National Company Law Tribunal, Bengaluru Bench vide order dated 03<sup>rd</sup> June 2022 ,Certified True Copy of which was received on 8<sup>th</sup> June 2022 wherein **Mr. Hemendra Paliwal**, the undersigned was appointed as Interim Resolution Professional ,who is directed to take necessary actions in accordance with the relevant provisions of the Insolvency and Bankruptcy Board of India.

In Compliance with Regulation 13 of Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulation 2016, a list of creditors along with amount claimed, claims admitted, security interest in respect of claims is enclosed as Annexure A in quadruplicate.

**In the matter of Lepakshi Science and Technology Park Private Limited**

Sd/-

**Mr. Hemendra Paliwal**

**Resolution Professional**

**Regn. No.: IBBI/IPA-001/IP-P01830/2019-2020/12788**

**Place: Mumbai**

**Date: October 20, 2022**

**Annexure A**

**Lepakshi Science and Technology Park Private Limited (Corporate Debtor)**

**List of Creditors as on October 20, 2022**

<b>S. No.</b>	<b>Name of Creditors</b>	<b>Address</b>	<b>Amount claimed by the Creditors (Rs.)</b>	<b>Amount admitted (Rs.)</b>	<b>Amount under Verification (Rs.)</b>	<b>Security interest if any, in respect of such claim (Rs.)</b>
1.	Global Emerging Markets India Limited	B-28, Pushpanjali Farms Bijwasan, New Delhi-110061	INR 31,84,28,894/- (Rupees Thirty-One Crores Eighty-Four Lakhs Twenty-Eight Thousand Eight Hundred Ninety-Four only)	INR 28,33,80,550/- (Rupees Twenty-Eight Crores Thirty-Three Lakhs Eighty Thousand Five hundred and fifty only)	-	Secured
2.	Lepakshi Knowledge Hub Private Limited	Sy No 35/2,35/1 Part 1st cross, Ananthapura Singanayakana halli Post, Yelahanka, Bangalore KA 560064	INR 5,51,871/- (Rupees Five Lakhs Fifty-One Thousand Eight Hundred and Seventy-One only)	INR 5,48,371/- (Rupees Five Lakhs Forty-Eight Thousand three hundred and seventy one only)	-	NA
			31,89,80,765	28,39,28,921	-	